

12

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
HYDERABAD

Contempt Petition No.1 of 1996  
in

ORIGINAL APPLICATION NO.976 of 1993

Date of decision: 4.4.96

M. SANVAST DAS

PLAINTIFF(S)


Versus


B.KANNAN

RESPONDENT(S)

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters  
or not?
2. Whether it be circulated to all the  
Benches of C.A.T. or not?

  
(R. RANGARAJAN)  
Member (Adm.)

  
(M.G. CHAUDHARI)  
Vice Chairman/ ~~XXXXXX~~XXXXXX.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

CONTEMPT PETITION NO.1 of 1996  
in  
ORIGINAL APPLICATION NO.976 of 1993

BETWEEN:

M.SANYASI RAO .. APPLICANT  
AND  
SHRI B.KANNAN ..

COUNSEL FOR APPLICANT: SHRI M.KESHAVA RAO  
COUNSEL FOR RESPONDENT: SHRI N.R.DEVARAJ, Sr.CGSC

CORAM:  
HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

ORDERS

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN)

Heard Shri M.Keshava Rao, learned counsel for the applicant and Shri M Satyanarayana for Shri N.R. Devaraj, learned Sr. standing counsel for the respondents.

2. The question raised is relating to correct interpretation of the interim order earlier passed and in what manner it is to be implemented. Prima facie, since one of the conditions under the

*Handwritten signature*

(144)

interim order is availability of work and as the respondents have stated in their reply to the applicant's notice that there is no work available, the only question <sup>that</sup> needs consideration is as to whether one of the juniors as it is alleged that some juniors are still continued, is required to make room for the applicant. The grievance now being made also involves interse seniority of the applicant and the others, these issues cannot form a part of a contempt petition. These are disputed questions and have to be dealt with in an appropriate proceedings. Hence we give liberty to the applicant ~~to~~ to convert this petition into a Miscellaneous Application under Rule 24 of the Central Administrative Tribunal (Procedure) Rules, 1987 subject to the condition that all the original applicants are made parties to the said application. After the petition is converted into Miscellaneous Application, <sup>is given</sup> liberty to mention the same to be taken-up for orders while leave is granted to include the additional grounds in the Miscellaneous Application.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(M.G. CHAUDHARI)  
VICE CHAIRMAN

DATED: 4th April, 1996.  
Open court dictation.

Deputy Registrar (D) CC-